

CALCUTTA.--MUNICIPAL.

ACT No. XXVIII. OF 1854.

[Received assent of G. G. on the 18th November, 1854.]

1. Repeals so much of Act 10, 1852 as relates to election, &c. of Commissioners.
2. Continues present Commissioners till 31st December 1855, or until new Legislative provision be made.

An Act to continue the Commissioners for the Improvement of the Town of Calcutta, pending the consideration of an Act to amend Act X. of 1852.

Whereas Act X. of 1852, for constituting Commissioners for the Improvement of the Town of Calcutta, has been found ineffectual and inconvenient for the purposes thereof, and it is expedient that the constitution of the said Commission be amended, and that in the meantime no new election of Commissioners be made in pursuance of the said Act; It is enacted as follows:

I. So much of Act X. of 1852 as relates to the election and time of holding office of the Commissioners for the Improvement of the Town of Calcutta, is repealed.

Repeal of so much of Act X. of 1852 as relates to the election of Commissioners.

II. The Commissioners for the Improvement of the Town of Calcutta as now constituted, shall continue to be such Commissioners, and shall have and exercise all the powers entrusted to them under Act X. of 1852 or any other Act, until the 31st December 1855, or until other provision

Present Commissioners to continue in office until the 31st December 1855, or until further Legislative provision.

shall be made in that behalf by the Legislative Council of India; and if in the mean time any vacancy, from any cause whatever, happen among the said Commissioners, it shall be lawful for the Lieutenant-Governor of Fort William in Bengal to appoint a person to fill such vacancy, and the Commissioner so appointed shall have all the powers and privileges conferred on or belonging to the Commissioner in whose stead he shall be appointed.

